

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE AMBIKA IMPEX LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHREE AMBIKA IMPEX LIMITED
2.	Date of incorporation of corporate debtor	13.02.1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51420DL1996PLC076268
5.	Address of the registered office and principal office (if any) of corporate debtor	316 B.D. Chamber, 10/54 D.B. Gupta Road, Karol Bagh, Central Delhi, Delhi- 110005
6.	Insolvency commencement date in respect of corporate debtor	23.07.2024
7.	Estimated date of closure of insolvency resolution process	19.01.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ram Phal Bhardwaj Regd. No: IBBI/ IPA-001/IP-P01308/2018-19/12053
9.	Address and e-mail of the interim resolution professional, as registered with the Board	310/25, Onkar Nagar- B, Tri-Nagar, Delhi- 110035 bhardwajca@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	310/25, Onkar Nagar- B, Tri-Nagar, Delhi- 110035 cirp.sail@gmail.com
11.	Last date for submission of claims	06.08.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shree Ambika Impex Limited on 23.07.2024.

The creditors of Shree Ambika Impex Limited, are hereby called upon to submit their claims with proof on or before 06.08.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place

: RAM PHAL BHARDWAJ
: 25/07/2024 and New Delhi



Canara Bank
Branch: SME, Sun Towers, Mehrauli Road, Sukhrali, Gurgaon-122001

POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property)
Whereas the undersigned being the Authorized Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 02.02.2024 calling upon the borrower **Sh. Vinod Kumar, Prop. Vats Diary S/o Sh. Khazan Singh, 342/351, Gali No. 4 Samalka Village Kapashera, New Delhi-110037**, Guarantor: 1. Sh. Nitin Vats S/o Sh. Vinod Kumar, 342/351, Gali No. 4 Samalka Village Kapashera, New Delhi - 110037, 2. Smt. Leelavati W/o Sh. Vinod Kumar, 342/351, Gali No. 4 Samalka Village Kapashera, New Delhi - 110037 to repay the amount mentioned in the notice, being **Rs. 4,70,38,073.39 (Rupees Four Crore Seventy Lakh Thirty Eight Thousand Seventy Three and Thirty Nine paise only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 24th day of July of the year 2024.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 4,70,38,073.39 (Rupees Four Crore Seventy Lakh Thirty Eight Thousand Seventy Three and Thirty Nine paise only)** and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

- Property comprised in Khasra No. 58(1-18), 78/11(2-0), 78/11(2-0-7) & 78/11(1-9) to the extent of 1/40th share measuring 142.50 sq yards situated in extended Lal dora abadi of village Samalka, Near Kapashera, New Delhi in the name of Smt. Leelavati W/o Sh. Vinod Kumar.
- Property comprised in & co-shared part of Khasra No. 58(1-18), 78/11(2-0) to the extent of 1/16th share measuring 235.37 sq yards in extended abadi of Village Samalka, Near Kapashera, New Delhi in the name of Smt. Leelavati W/o Sh. Vinod Kumar.

Date: 25-07-2024 Place: Gurgaon Authorized Officer, Canara Bank

PNB Housing Regd. Office: 9th Floor, Antriksh Bhawan, 22, K.C. Marg, New Delhi-110001, Ph: 911-23257171, 23257172, 23256414, Website: www.pnbhousing.com

Branch Office: C2/21, First Floor, C-Block, Mata Chanan Devi Road, Janakpuri, New Delhi - 110058
Branch Office: Ground Floor, D-2, Sector - 3, Noida (U.P.) - 201301

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd, under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description of the Property Mortgaged
1.	HOUJAN/0518/524812 B.O.: Janakpuri	Jitender Singh / Meena Meena	16-01-2024	Rs. 9,57,449.49 (Rupees Nine Lakh Fifty Seven Thousand Four Hundred Forty Nine and Forty Nine Paise Only) Due as on 16-01-2024	19-07-2024 (Physical)	All That Part And Parcel Of Flat No-13, Third Floor, Pocket - 5, Block- B1, Sector - 35, Rohini, New Delhi-110085.
2.	HOUJAN/0318/510404 B.O.: Janakpuri	Vikash Chandra And Kamlesh Chandra	21-04-2023	Rs. 12,70,672.48/- (Rupees Twelve Lakh Seventy Thousand Six Hundred Seventy Two And Forty Eight Paise Only) Due as on 21-04-2023	19-07-2024 (Physical)	All That Part And Parcel Of Flat No. 18, Fourth Floor, Pocket - 1, Block- B8, Sector-34, Rohini, Delhi-110085
3.	NHLNO/1221/941893 B.O.: Noida	Mrs. Shikha Garg/ Mr. Ankit Garg/ Mis Ansh Multicom	06-05-2024	Rs. 5,36,80,803.42 (Rupees Five Crore Thirty Six Lakh Eighty Thousand Eight Hundred Three and Forty Two Paise Only) as on 06-05-2024	19-07-2024 (Symbolic)	All That Part And Parcel Of Shop Number FF 1 And Ff 2, First Floor, Greta Complex - Commercial, Plot No. - CS - 29, Sector- 36, Greater Noida, U.P.-201301.

PLACE:- JANAKPURI, NOIDA, DATE:- 24.07.2024 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE AMBIKA IMPEX LIMITED

RELEVANT PARTICULARS

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	SHREE AMBIKA IMPEX LIMITED
2.	Date of Incorporation of Corporate Debtor	13.02.1996
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN: U51420DL1996PLC076268
5.	Address of the registered office and principal office (if any) of Corporate Debtor	316 B.D. Chamber, 10/54 D.B. Gupta Road, Karol Bagh, Central Delhi, Delhi- 110005
6.	Insolvency commencement date in respect of Corporate Debtor	23.07.2024
7.	Estimated date of closure of insolvency resolution process	19.01.2025
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Ram Phal Bhardwaj Regd. No: IBI/PA/001/IP-001308/2018-19/12053
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	310/25, Onkar Nagar B, Tri-Nagar, Delhi- 110035 bhardwajrath@hotmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	310/25, Onkar Nagar B, Tri-Nagar, Delhi- 110035 cips.sall@gmail.com
11.	Last date for submission of claims	06.08.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (9A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shree Ambika ImpeX Limited on 23.07.2024**.

The creditors of **Shree Ambika ImpeX Limited**, are hereby called upon to submit their claims with proof on or before **06.08.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (N/A) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
RAM PHAL BHARDWAJ
Name and Signature of Interim Resolution Professional
Date and Place : 25/07/2024 and New Delhi

FORM NO. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the company from one State to another

Before the Central Government (power delegated to Regional Director)

Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

and

In the matter of DS Namah Hospitality Private Limited having its registered office at SCO No. 310, Third Floor Sector-29, Gurgaon-122001, Haryana,

Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 16.05.2024 to enable the Company to change its Registered Office from "State of Haryana" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2, Wing 2nd Floor, Paryarwan Bhawan, CGO Complex, New Delhi - 110 003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

DS Namah Hospitality Private Limited
CIN: U55101HR2015PTC056264
SCO No. 310, Third Floor, Sector-29, Gurgaon-122001, Haryana, Email ID: compansysecretary@dsgrp.com

For and on behalf of
DS Namah Hospitality Private Limited

Sd/-
Saurabh Gupta
DIN: 01952020
Director
Date: 24.07.2024 Place: Gurugram

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम A Government of India Undertaking

सिंडिकेट Syndicate

E-Auction Notice

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "whatever there is" for the recovery of dues to the Bank. As per Demand Notice under Section 13(2) & further interest thereon, charges and costs due to the Canara Bank, as detailed in the table below:

Name & Address of Borrower & Guarantors	Total Liabilities	Description of Properties	Reserve Price Earnest Money 10%
Contact/Branch Incharge, Canara Bank, Canara Bank, ETAH G T ROAD Branch (Ph. No.) 8272082328 e-mail id cb1437@canarabank.com Details: A/c No 209272434 IFSC Code: CNRB0001437			
Borrower/s: Mrs. Anupama Yadav W/o Sheldendra Yadav, Sheelendra Kumar Yadav S/o Kunal Pal Singh both R/o Shringar Nagar Etah (U.P.)-207001, Guarantor/mortgagor : Sukhveer Singh S/o Nathu Singh Shringar Nagar Gali No 3 Etah (U.P.)-207001	Rs. 1769117 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Ek Kita House No 156 Sec 23 Shringaar Nagar Etah Pargana Etah Sakeet Tehsil And Distt Etah Admeasuring 175.35 Sqm. Owned By Anupama Yadav W/o Sheldendra Kumar Yadav. Bounded As: East - House Of Rukum Pal, West - House Of Praveesh, North - 15'wide Rasta, South - Property Of Veerpal Singh.	Rs. 436960/- Rs. 436960/-
Contact Mr SANJAY MEENA, Canara Bank, Canara Bank, MAINPURI II Branch (Ph. No.) 8272082349 e-mail id cb18711@canarabank.com Details: A/c No 209272434 IFSC Code: CNRB0018711			
Borrower/s: M/s Bhalya Iron And Furniture Add. Bhanwar Road Deevani Mod , Vill And Po Kharpari Mainpuri Uttar Pradesh-205001, Dushyant Pratap Singh R/o Vill And PO Kharpari, Mainpuri, Uttar Pradesh -205001, Guarantor/mortgagor : Mrs. Kamla Devi W/o Late Shalendra Singh Chauhan R/o Village Ashokpur Sonai, Mainpuri 205001, Mr. Vishram Singh R/o Vill Post Midholi Lalpur Mainpuri 205001	Rs. 1657953 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Urem Of Land And Building Situated At Devpura Station Road, Mainpuri 205001 Owned By Mrs. Kamla Devi W/o Late Shalendra Singh Chauhan R/o Ashokpur Sonai Mainpuri Admeasuring 83.61 Sqm. Owned By Kamla Devi W/o Late Shalendra Singh Chauhan. Bounded As: East - 10' Wide Rasta, West - Others Property, North - Others Property, South- Others Property.	Rs. 118200/- Rs. 118200/-
Borrower/s: Mrs. Radha Devi W/o Shri Pati Ram, Ved Prakash Dubey S/o Pati Ram both R/o 1255 Kharag Jeet Nagar Mainpuri 205001, Guarantor/ mortgagor : Salyayad Jubair Ali S/o Late Mohammad Ali Krishna R/o Talkies Road Mainpuri 205001	Rs. 1945053 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Urem Of Property Situated At Kharagjeet Nagar Mauja Devpura City And Distt Mainpuri Uttar Pradesh Admeasuring 195.30 Sqm. Owned By Radha Devi W/o Shri Pati Ram. Bounded As: East- 10' Wide Rasta, West - House Of Ved Prakash, North - Property Of Ram Swaroop, South - House Of Ramesh Chand.	Rs. 739000/- Rs. 739000/-
Borrower/s: Mrs. Rashmi Dubey W/o Piyush Kumar Dubey R/o Kharag Jeet Nagar Mainpuri 205001, Piyush Kumar Dubey R/o House No 328 Kharag Jeet Nagar Mainpuri 205001, Guarantor/ mortgagor : Yagavendra R/o Kharag Jeet Nagar Mainpuri 205001	Rs. 628957 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Part Portion Of Plot No 339 M, Mohalla Kharagjeet Nagar Mainpuri 205001 Admeasuring 80.35 Sqm. Owned By Rashmi Dubey W/o Piyush Kumar Dubey. Bounded As: East - Plot Of Vendor, West - House Of Rajendra Singh, North - Others Plot, South - 20' Wide Road.	Rs. 541000/- Rs. 541000/-
Borrower/s: Shiv Nath Pratap Singh, Guarantor/ mortgagor : Siya Devi W/o Rambabu both R/o 170, new Basti Devpura Mainpuri (U.P.)-205001	Rs. 1800557 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Emt Of Nagar Palika Premises No. 270 Situated At Mauza Devpura Chinni Tehsil And Distt Mainpuri Admeasuring 71.91 Sqm. Owned By Siya Devi W/o Rambabu 170, new Basti Devpura Mainpuri. Bounded As: East - 6' Wide Road, West - 8' Wide Road, North- House Of Shri Krishna, South - House Of Vikram Kushwah.	Rs. 2362000/- Rs. 2362000/-
Borrower/s: Vinay Kumar Chaturvedi S/o Shri Ramnatar Chaturvedi R/o Pachauri Compound, Near Roadways Bus Stand, Kachahari Road, Mainpuri 205001, Guarantor/ mortgagor : Kamlesh Kumar Dixit S/o Ramratan Dixit R/o Devpura, New Basti, Mainpuri 205001	Rs. 408553 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of One Plot (part Of No.54) Mauza Devpura, Pargana Teh And Distt Mainpuri 205001 Admeasuring 167.22 Sqm., Owned By Kamlesh Kumar Dixit S/o Ramratan Dixit. Bounded As: East - Others Plot, West - Road, North - House Of Malkhan Singh, South - House Of Karuna Shankar.	Rs. 1809000/- Rs. 1809000/-

Contact Mr MAYUR BHIRUD, Canara Bank, Canara Bank, GANESHPUR Branch (Ph. No.) 8272082335 e-mail id cb4299@canarabank.com Details: A/c No 209272434 IFSC Code: CNRB0004299

Borrower/s: M/s Lalit Printers Prop-Amrsh Kumar S/o Chhadamial Add. Canal Road , In Front Of Degree College Ganjundwara, Dist Kasganj UP-207242, Guarantor/mortgagor: Mrs. Jagat Pal S/o Baburam Rathor Canal Road Paschim Kevin Ganjundwara, Dist Kasganj UP-207242	Rs. 1197812.82 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Property Plot , Part Of Bhumi No. 75, Pacchim (now Constructed Shop) Situated At Moza Ganeshpur Pargana And Tehsil Paliyali Dist Kasganj, UP-207242 Admeasuring 200 Sqft. Owned By Amrsh Kumar S/o Chhadamial. Bounded As: East- Plot Of Mohar Singh, West- Road, North- Property Jagannath, South - Property Kishan Lal.	Rs. 1098000/- Rs. 1098000/-
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contact Branch Incharge, Canara Bank, Civil Lines Etah (Ph. No.) 8272082327 e-mail id cb0372@canarabank.com Details: 209272434 IFSC Code: CNRB0000372

Borrower/s: M/S Sanjesh Yadav Contractors Prop: Mr. Sanjesh Yadav S/O Sh. Chet Ram Yadav C/o Hotel Maya Palace, G T Road Etah, UP-207001, Guarantor/Mortgagor/s: Mr. Sanjesh Yadav S/O Mr. Chet Ram Yadav, Mr. Chet Ram Yadav S/O Ram Singh Yadav, Mr. Ravi Yadav S/O Chet Ram Singh Yadav, Smt. Maya devi W/O Sri Chetram Singh Yadav Nagar Agra Road Etah. Bounded As: East- Property of Daya Ram Sindhi, West- Agra Road, North- G T Road, South-Property of Shishupal Singh Yadav	Rs. 18371327 + Intt. from 01.07.2024 & Others Charges thereon	1. EMT of commercial LAND AND BUILDING Situated Municipal No. 203/36 to 203/40 of sector 22 at G T Road Etah DIST- Etah Area 596 Sq Mtr. Owner. Sri Chet Ram Singh Yadav S/O Ram Singh Yadav Nagar Etah, Sri. Sanjesh Yadav S/O Chet Ram Singh Yadav, Mr. Ravi Yadav S/O Chetram Yadav Gali no.2 Yadav Nagar Agra Road Etah, Smt. Maya devi W/O Sri Chetram Singh Yadav Nagar Agra Road Etah. Bounded As: East- Property of Daya Ram Sindhi, West- Agra Road, North- G T Road, South-Property of Shishupal Singh Yadav	Rs. 949.63 Lakh Rs. 94.96 Lakh
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2. EMT of double storey Building ar C-08 Plot No. 166/12, Block D, Sector 50, Noida Distt. Gutam Budhh Nagar measuring 250.00 sq mtr. Owner : Shri Chetram Singh Yadav S/O Ram Singh Yadav Nagar Etah, Smt. Maya devi w/o Shri Chetram Singh Yadav, Ravi Yadav s/o Shri Chetram Singh Yadav, Sanjesh Yadav s/o Shri Chetram Singh Yadav . Bounded As: East- Plot no. D-166/13, West- Plot no. D-166/11, North-Plot no. D-166/29 Sector 50, South-18 mtrs wide Road	Rs. 320.81 Lakh Rs. 32.08 Lakh
3. EMT of House situated at Sector No. 21 Ward-5 Galo No. 2 Yadav Nagar Etah with total area 271.07 sqmtr. Owner: Maya Devi W/o Chetram Singh Yadav. Bounded As: East- Property of Chote Singh, West-Property of Shushila Devi, North-Property of Parwati Devi, South-Road 10' wide	Rs. 78.04 Lakh Rs. 7.80 Lakh
4. EMT of Residential house situated at Yadav Nagar Chanchav Gaon Etah measuring 65.08 sq mtr. Owner : Maya Devi W/o Chetram Singh Yadav. Bounded As: East-House of Badho Singh, West-House of Balbir Singh, North-8'Wide Road, South-House of Maya Devi.	Rs. 14.47 Lakh Rs. 1.44 Lakh

Last Date & Time for receipt tender document: 27.08.2024 up to 5.00 PM, Date & Time of e-auction: 28.08.2024 from 11.30 AM to 12.30 PM (With extension of 5 min. duration each till the conclusion of sale)

For details terms and conditions of the sale please refer the Canara Bank's website www.canarabank.com or may contact the related Branch during office hours on any working day.

Date: 25.07.2024 Authorized Officer, Canara Bank

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANAND INFOEDGE PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	ANAND INFOEDGE PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	27.09.2007
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi & Haryana (RoC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72300DL2007PTC168769
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: JA0911, Plot No. 10, DLF Tower-A, Jasola, South Delhi, New Delhi-110025
6.	Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7.	Estimated date of closure of insolvency resolution process	18-01-2025
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No: IBI/PA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the board	Add: Plot No.- D-12, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email : nksharma.fc@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email : cnp.festivalcity@gmail.com
11.	Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12.	Classes of creditors, if any, under clause (b) of sub-section (9A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees
13.	Names of Insolvency Professionals identified to act as authorized representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No: IBI/PA-002/IP-N001940/2021-2022/13625 2. Deepak Joshi Regn. No: IBI/PA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No: IBI/PA-001/IP-P-02688/2022-2023/14108
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web links: festivalcitycrp.com; https://www.ibbi.gov.in/home/downloads (b) Physical Add: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Anand Infoedge Private Limited on 18.07.2024** (copy of the order received by the IRP on 22.07.2024).

The creditors of **Anand Infoedge Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, above, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 above to act as authorized representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

Sd/-
Narender Kumar Sharma
Date : 25.07.2024 Interim Resolution Professional for Anand Infoedge Private Limited
Place: Gurugram, Haryana Regn. No.: IBI/PA-002/IP-N00125/2017-18/10294

FORM NO. 1 SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION THE DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Area of Jurisdiction: Part of Uttar Pradesh)
600/1 University Road, Near Hanuman Setu Mandir, Lucknow-226007

DRC. NO. 98 OF 2023

NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH SECTION 29 OF RDBDFI ACT 1993

PUNJAB & SIND BANK ... APPLICANT

VS

SHRI CHANDRA PRAKASH YADAV & OTHERS ... DEFENDANTS

To,

- SHRI CHANDRA PRAKASH YADAV, Adult, S/o Shri Raj Mangal Yadav R/o Flat / House No. 60 C, Pocket D, SFS Flat, New Kondli, Mayur Vihar Phase III, Delhi-110096.
Second Address: R/o Flat No. H007, Tower II, Future Estate at Plot No. GH-16E, Sector 01, GNIDA, Greater Noida West, Gautam Budh Nagar, U.P.-201306.
- SHRI JAI PRAKASH YADAV, Adult, S/o Shri Raj Mangal Yadav R/o Flat / House No. 60 C, Pocket D, SFS Flat, New Kondli, Mayur Vihar Phase III, Delhi-110096.
- M/S. FUTURE HOMES PVT. LTD. Registered Office at S-222, School Block, Shakarpur, Delhi-110092, through its Director/Authorized Signatory.
Second Address: Office Address at D-39, Sector 06, Opposite Noida Authority, Noida, U.P.-201301.

DEFENDANTS / CERTIFICATE DEBTORS

- Whereas a recovery certificate passed in O.A. No. 1615 of 2019 on 08.08.2022 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs. 26,27,859.50 (Total Rs. Twenty Six Lakh Twenty Seven Thousand Eight Hundred Fifty Nine and Paise Fifty Only) together with pendente lite and future interest @ 8.00% in housing loan account from the date of filing of the Original Application i.e. 23.11.2019 till the loan is fully liquidated and costs succeeds and with cost jointly and severally till its realisation from the certificate debtor nos 1 to 3.
- You are hereby directed to pay the sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993 (51 of 1993-As Amended).
- You are hereby ordered to declare on Affidavit the particulars of assets on or before 18.09.2024.
- You are hereby ordered to appear before the undersigned on 18.09.2024 at 10:30 AM.
- In addition to the same aforesaid you will be liable to pay the following:

Details of Cost:

1. Amount of Application Fee	Rs. 29,005/-
2. Advocate's Fee	Rs. 39,279/-
3. Publication Charges	Rs. 5500.00
4. Misc. Expenses	Rs. 5100/-
5. Clerkage	Rs. 3928/-

Given under my hand and seal at Lucknow on 19.07.2024

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